## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE NINETEENTH DAY OF DECEMBER 1986

Present: Hon'ble Shri Ch. Ramakrishna Rao ... Member (J)
Hon'ble Shri P. Srinivasan ... Member (A)

## REVIEW APPLICATION NO. 29/86

Raju Moily, Extra Departmental Delivery Agent I, Sub-Post Office Belvai, Karkala Taluk, D.K.

.. Applicant

(Shri V.V. Upadhyaya .. Advocate)

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The Post Master General, Karnataka Circle, Palace Road, Bangalore and others

. Respondents

(Shri N. Basavaraju .. Advocate)

This Review application has come up for hearing before this Tribunal today, Hon'ble Member (J) made the following:

## ORDER

In this Review Application the applicant wants us to review our order dated 27.11.1986 in which Application No.1311/86 was dismissed. The applicant was not present when that application was heard. But, however, we proceeded to dispose of the matter on merits after going through the records produced on behalf of respondents by Shri N. Basavaraju, learned counsel for respondents. The contention of the applicant in the original application was that while working as a Extra Departmental Delivery Agent he had appeared for a qualifying examination meant for extra departmental staff for selection to the post of Postman in March 1983 and that he had been declared successful, But was not eventually offered the appointment. The respondents explained to us that the announcement of the result which was made earlier and in which the applicant was declared was a mistake, because the applicant had not secured the minimum percentage of marks in Paper D of the examination and was, therefore, not eligible for selection. After perusing the

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records we found that this was correct and that the declaration of the results was a mistake. Though this was a slip on the part of the respondents we could not allow the application as the fact was that the applicant had not qualified in the examination and could not be declared successful. In this view of the matter we dismissed the application.

- Shri V.V. Upadhyaya learned counsel for the applicant urges that the order may be reviewed because the applicant could not appear on the day fixed for the hearing. We have shown him the records of the respondents which clearly indicate that the respondents in the original application had wrongly declared the applicant as having passed the qualifying examination. In the face of this fact we see no reason to review our order.
- 3. In the result the review application is dismissed with no order as to costs.

Chalm. Philip MEMBER (J)

MEMBER (A)

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